

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH, PATNA**  
**O.A. No. 050/00149/2021**

Date of Order: 26<sup>th</sup> February, 2021

**C O R A M**

**HON'BLE MR M.C. VERMA, MEMBER [J]**  
**HON'BLE MR. SUNIL KUMAR SINHA, MEMBER [A]**

Rahul Kumar S/o Tipan Roy, Loco Pilot (Goods), East Central Railway, Barauni, Under SRD.E.E. Barauni of Sonepur Division, District – Vaishali (Bihar) – PIN-844101 and resident of Tilak Nagar PO & PS- Rupaspur, Patna – 800014.



..... Applicant.

By Advocate :- Shri S.K. Tiwary.

-Versus-

1. The Union of India through the General Manager, East Central Railway, Hajipur, District – Vaishali (Bihar) – PIN-844101.
2. The General Manager (Personnel), East Central Railway, Hajipur, District – Vaishali (Bihar) – PIN – 844101.
3. The Chief Electrical Engineer, East Central Railway, Hajipur, District – Vaishali (Bihar) PIN-844101.
4. The Divisional Railway Manager, East Central Railway, Sonepur, PIN – 841101.

..... Respondents.

By Advocate :- Shri Sheojee Prasad.

**O R D E R (O R A L)**  
**Per M.C. Verma, M[J]**

1. Being aggrieved by non decision on his representation dated 09.07.2020 (Annexure – A/4) by the respondents authority, applicant has approached this Tribunal in instant O.A. The main grievance of the applicant is that he is being paid less pay than his juniors. That he has given representation to redress his grievance to the respondent authority but no decision thereon is being taken by the respondents and unnecessarily matter is being lingered.

2. Learned counsel Shri S.K. Tiwary, while pressing the O.A. referred the pleadings as well as representation, which is at Annexure – A/4, having endorsement dated 09.07.2020 in token of its receipt. He urged that the only prayer of the applicant is for direction to the respondent authority to decide his representation. Learned counsel for respondents opposed the O.A. and submitted that applicant has come on mutual transfer basis.



3. Considered the submission. Even if applicant has come on mutual transfer, this does not mean that no decision about his grievance would be taken. The O.A. stands disposed of with direction to the Respondent Authority to consider the representation of applicant, referred above as per law and to pass a reasoned decision thereon within a period of two months from the date of receipt of a copy of this order.

4. O.A. stands disposed of. No costs.

Sd/-

[Sunil Kumar Sinha]  
Member [A]

*sks/-*

Sd/-

[M.C. Verma]  
Member [J]